

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

MAIN CASE No. W.P(PIL). No.248 of 2020

PROCEEDING SHEET

Sl. No	DATE	ORDER	OFFICE NOTE
10.	11.10.2023	<p>According to the suggestion made by the learned Amicus Curie, we constitute the following Committee in the first instance with a view to understand the extent of effluent discharge/sewage that is being generated in the city of Vizag and whether the 18 STPs which have been established in the Vizag area are enough to effectively treat the said effluent/sewage.</p> <p>The Committee shall also to determine the functional capacity as against the installed capacity of the STPs and the number of STPs that are required in addition to the existing number with a view to treat the effluent/sewage. The Committee would also determine the places at which the additional sewage/Effluent Treatment Plants are to be located considering not only the present needs of the city of Vizag but keeping in view the demand in future on account of the fact that the city has grown, in population of 17,00,000 in the 2011 sensus to approximately 23,00,000 as on</p>	

	<p>date.</p> <p>The following are the members constituted in the Committee:-</p> <ol style="list-style-type: none">(1) A member to be nominated by the Central Pollution Control Board.(2) Nominee of the State Pollution Control Board.(3) The Commissioner, Visakhapatnam Metropolitan Region Development Authority (V.M.R.D.A.). <p>The V.M.R.D.A. shall provide all assistance to the members of the Committee for the purposes of preparation of the reports as envisaged herein above.</p> <p>We also implead the Central Pollution Control Board as a party respondent and shall figure as respondent No.7 in the array of respondents.</p> <p>Sri N. Harinath, learned Deputy Solicitor General, waives service for respondent No.7.</p> <p>We also direct that a tentative amount of Rs.50,000/- (Rupees fifty thousand only) be paid to the Amicus Curie appointed by us by order, dated 20.09.2023. The amount shall be paid by the Visakhapatnam Municipal Corporation.</p> <p>We also direct all the parties above to make nominations of their respective members within a period of ten (10) days from today and</p>	
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the report be prepared not later than four (4) weeks thereafter.

List on 08.11.2023.

DHIRAJ SINGH THAKUR, CJ R.RAGHUNANDAN RAO, J

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